

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with L.A. No.02, 03 & 21/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Business Aircrafts Operators Association ...Appellant
V/s.

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA) Respondents

Appearances : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Sumeet Lall & Mr. Shwetabh Sinha, Advocates for the Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for Respondent No.1 (MIAL).

Mr. Atul Nanda, Senior Advocate with Ms. Rameeza Hakeem, Advocates for AERA

ORDER

17th October, 2013

Heard at length.

Arguments remain inconclusive and shall resume tomorrow.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member